## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.11190/2022

(Arising out of impugned final judgment and order dated 27-06-2022 in WPL No. 14657/2022 passed by the High Court of Judicature at Bombay)

ADANI PORTS AND SPECIAL ECONOMIC ZONE LIMITED Petitioner(s)

**VERSUS** 

THE BOARD OF TRUSTEES OF JAWAHARLAL NEHRU PORT AUTHORITY & ORS.

Respondent(s)

(IA NO. 88385/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA NO. 103393/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA NO. 88465/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

## WITH

## W.P.(C) No. 569/2022 (X)

(FOR ADMISSION and I.R. and IA No.102566/2022-EX-PARTE STAY and IA No.103251/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS IA No. 102566/2022 -/ANNEXURES, **EX-PARTE STAY** and IA No. 103251/2022 **PERMISSION** T0 FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 22-08-2022 These matters were called on for hearing today.

## CORAM:

HON'BLE THE CHIEF JUSTICE HON'BLE MS. JUSTICE HIMA KOHLI HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.

Mr. Shyam Divan, Sr. Adv.

Mr. Ninad Laud, Adv.

Ms. Ranjeeta Rohatgi, AOR

Mr. Ivo D.'Costa, Adv.

Mr. Aditya Pratap Swain, Adv.

Mr. Avinash Mathews, Adv.

Mr. E. C. Agrawala, AOR

For Respondent(s) Mr. Tushar Mehta, S.G.

Mr. Venkatesh Dhond, Sr. Adv.

Mr. Saket Mone, Adv.

Ms. Jaikriti S. Jadeja, AOR

Mr. Abhishek Salian, Adv.

Mr. Devansh Shah, Adv.

Ms. Prapti Allagh, Adv.

UPON hearing the counsel the Court made the following O R D E R

List the matters tomorrow i.e. on 23.08.2022.

(RAJNI MUKHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)